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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP No.218/1992
in

DA 645/1992.

Date of decision:August 28,1992 .

Shri V.K. Gaur ... Petitioner.

vs.

Union of India & Ors. ... Respondents.

CORAM:

HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.

HON'BLE MR. I.K. RASGOTRA, MEMBER (A).

for the petitioner ... Shri Chander Sekhar, counsel.

For the respondents ... Shri Shaukat Matto, counsel.

O R D E R (ORAL)

(By : Mr. Justice V.S. Malimath, chairman)

The direction given by the Tribunal in its judgment dated 11.3.1992 is that the application said to have been made for compassionate appointment by Ramawati wife of the deceased on 27.6.1989 should be disposed of within a period of two months from the date of communication of the order. The complaint in this case is by the son of the deceased saying that the directions given in the judgment have not been complied with. Learned counsel for the respondents showed us original file of the respondents wherein appointment has been given in April, 1992 to Ramawati herself on her being declared medically fit as Khalasi in the scale of Rs.750-940 w.e.f. 27.3.1992

✓ on compassionate grounds and posted her in the

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Medical Branch, Baroda House, New Delhi, against the existing vacancy. This is in full compliance with the directions given by the Tribunal. The petitioner cannot claim on the strength of the directions given in the O.A. that he should ^{be} appointed and not his step mother. We see no ground to proceed further in the C.C.P. It is accordingly dropped.


(I.K.RASGOTRA)
MEMBER (A)


(V.S.MALIMATH)
CHAIRMAN

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